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# Maharashtra Agricultural Lands (Ceiling On Holdings) (Amendment) Act, 2011

### 01 of 2012

[02 February 2012]

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# Maharashtra Agricultural Lands (Ceiling On Holdings) (Amendment) Act, 2011

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#### **PREAMBLE**

An Act further to amend the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961.

Whereas it is expedient further to amend the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961 (Mah. XXVII of 1961), for the purposes hereinafter appearing; it is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

#### 1. Short Title :-

This Act may be called the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2011.

### 2. Amendment Of Section 28-1Aa Of Mah. Xxvii Of 1961 :-

In section 28-1AA of the Maharashtra Agricultural Lands (Ceiling on Holdings) Act, 1961 (Mah. XXVII of 1961), in sub-section (3), after the third proviso, the following proviso shall be added, namely:"Provided also that, a person who had not applied for grant of such land within the period of 90 days from the date of commencement of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2001 (Mah. XVII of 2003), or who has applied for grant of such land after the said period, shall be eligible for

grant of such land if he applies for grant of such land within a period of 90 days from the date of commencement of the Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Act, 2011 (Mah. I of 2012).".